

File No. 1-95/Std/Misc/SP(L&C/A)/FSSAI-2015-Pt-2  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
FDA Bhawan, Kotla Road, New Delhi-110 002

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Dated, the 29<sup>th</sup> January, 2021

**Subject: Direction under 18(2)(d) read with section 16 (5) of Food Safety and Standards Act, 2006 regarding re-operationalisation of Food Safety and Standards (Food Products Standards and Food Additives) amendment Regulations, 2020.**

In exercise of the power conferred under section 92 of the Food Safety and Standards Act 2006, FSSAI has framed draft Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2020 related to revision of note under Regulation 2.5.2 of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 (copy enclosed) and the same were operationalised on 27.01.2020 and subsequently re-operationalised w.e.f. 28.07.2020.

2. The draft regulations were notified on 26.10.2020 inviting comments from the stakeholders and are in the process of finalization which is likely to take some time. Meanwhile, for the alignment of FSSAI requirements with respect to animal feed with those specified in BIS and DAHD and to address the safety issue identified in the recent quality and safety survey of commodities like milk etc, it has been decided to re-operationalise these regulations with effect from 28.01.2021.

3. This issues with the approval of the competent authority in exercise of the power vested with Food Safety and Standards Authority of India under Section 18(2)(d) read with 16(5) of Food Safety and Standards Act, 2006.



(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

To

1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI

Notice for operationalisation of draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2020

The Food Safety and Standards Authority of India hereby make the following regulation operational with immediate effect.

**Draft Regulations**

1. These regulations may be called the Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2020.
2. In the Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011, for the note given under sub-regulation 2.5.2 related to Meat and Meat Products,

(i) the sentence "*All the products listed in regulation 2.5.2 under clause 7, 8, 9, 10, 11, 12 shall comply with following requirements:*" shall be substituted with the following namely:

"All the products listed in regulation 2.5.2 shall comply with following requirements:"

(ii) note (c) shall be substituted with the following namely:

"(c) Milk and meat producing animals except poultry, pig and fish shall not be fed with feed containing meat or bone meal including internal organs, blood meal and tissues of bovine or porcine origin materials except milk and milk products. Commercial feeds shall comply with the relevant BIS standards, as may be specified by the Food Authority from time to time, and carry BIS certification mark on the label of the product."